

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 219/GT/2019

Subject : Petition for determination of tariff of Neyveli New Thermal Power Station (1000 MW) for the period from the date of anticipated COD until 31.3.2024.

Petitioner : NLC India Limited

Respondent : TANGEDCO and 9 others

Date of Hearing : **20.9.2022**

Coram : Shri I.S Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Shri M.G. Ramachandran, Senior Advocate, NLCIL
Ms. Anushree Bardhan, Advocate, NLCIL
Ms. Surbhi Kapoor, Advocate, NLCIL
Ms. Srishi Khandara, Advocate, NLCIL
Shri Anukirat Singh Baweja, Advocate, NLCIL
Shri S. Vallinayagam, Advocate, TANGEDCO
Shri R. Alamelu, TANGEDCO
Shri I. Sudhakar, TANGEDCO
Ms. Amrita Sharma, Advocate, PCKL
Shri Rajat Shaw, Advocate, PCKL
Shri Darpan KM, Advocate, PCKL

Record of Proceedings

The Petition was called out for hearing.

2. During the hearing the learned Senior counsel for the Petitioner circulated note of arguments and made detailed oral submissions in the matter.
3. The learned counsel for the Respondent TANGEDCO referred to his reply and made detailed oral submissions in the matter. At the request of the learned counsel permission was granted to file copy of the judgments relied upon by the respondent.
4. The learned counsel for Respondent PCKL submitted that the Petitioner has claimed lower boiler efficiency and GSHR, which are at variance with the Commission's order dated 29.1.2020 and will impact the variable cost affecting MOD. Accordingly, the learned counsel prayed that the Petitioner's request for relaxation may not be granted.
5. The Commission, after hearing the parties, directed the Petitioner to submit the following additional information, after serving copy to the Respondents, on or before **17.10.2022**.



- (i) *To furnish the details of Rehabilitation & Resettlement (R&R) cost capitalized upto cut-off date;*
- (ii) *Details of LD claimed from M/s EPCCIL.*
- (iii) *Item wise details of additional capital expenditure.*
- (iv) *PERT chart demonstrating the effect of time over-run on critical path.*
- (v) *Details of NAPAF and the reason for claiming relaxation of NAPAF.*
- (vi) *Balance scope of work within the original scope of work, as on the COD of the station, consisting of relevant details like cost, quantity etc pertaining to each item of work along with the details of completed works of original scope;*
- (vii) *Auditor's certificate for the capital cost claimed;*
- (viii) *Details of mandatory spares and Initial spares capitalized upto COD;*
- (ix) *Details of the infirm Power and the revenue adjusted on account of the same;*
- (x) *Detailed calculation of interest during construction and penal charges, if any;*
- (xi) *Detailed calculation of FERV duly certified by auditor;*
- (xii) *Reconciliation of IDC & FC claimed as on COD of both units as per Form-B;*
- (xiii) *Soft copy of IDC, FC, FERV and notional IDC calculations with links.*

7. The Respondents are permitted to file their replies, by **31.10.2022**, after serving copy to the Petitioner, who may, file its rejoinder, if any by **7.11.2022**.

8. Subject to the above, order in this petition was reserved.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

